

36

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 149/(MAH)/2017

CORAM:

Present:

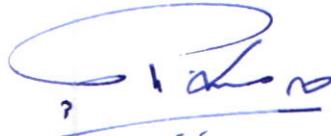
SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.01.2018

NAME OF THE PARTIES: Ravi Arya & Ors
V/s
Arya Iron and Steel Co.Pvt.Ltd & Ors

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

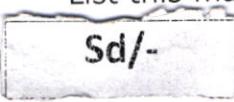
S. No.	NAME	DESIGNATION	SIGNATURE
35.	At. Bijendra	Advocate Respondent 10811	
36-	Pushkray Deshpande Atya Khan a/w Aditi Bhansali	Resp 7 to 9 Petitioners	  Atya Khan
36	Ravi Bhari Vora	Resp 2 to 6 Petitioners	

ORDER

CP No.149/ 241-242/NCLT/MB/MAH/2017

For having R2 and R6 already filed their replies, the time for filing reply by others is hereby extended by one week hereof. The Petitioners' time for filing rejoinder is extended for three weeks thereof.

List this matter for hearing on 5.3.2018.

 Sd/-

V. NALLASENAPATHY
Member (Technical)

 Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)